

# LOK SABHA DEBATES

---

## LOK SABHA

---

Thursday, February 29, 1996/Phalgun 10, 1917  
(Saka)

*The Lok Sabha met at Eleven of the Clock*

[MR. SPEAKER *in the Chair*]

[English]

SHRIBASUDEB ACHARIA (Bankura): Sir, Mr. Shailendra Mahto has come.

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER): Let us take up the Question Hour. Then you come to that at 12.00 hours.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): Have you decided to function as the Speaker?

MR. SPEAKER: Question No. 41, Shrimati Vasundhara Raje - Not present.

Question NO. 42, Shri Manoranjan Bhakta.

---

## ORAL ANSWERS TO QUESTIONS

### Bomb Blast in Delhi

\*42.+ SHRI MANRANJAN BHAKTA:  
DR. S.P. YADAV:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a powerful bomb exploded in Sadar Bazar, Delhi on January 3, 1996;

(b) if so, the number of persons died, injured and value of property damaged in the blast;

(c) the outcome of the inquiry into the incident;

(d) the action taken against the culprits; and

(e) the measures taken by the Government to avoid recurrence of such incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON): (a) to (e). A statement is laid on the Table of the House.

### STATEMENT

(a) Yes, Sir.

(b) Seven persons died and thirty six were injured in the said bomb blasts. The approximate value of the property damaged in the said blast is about rupees two lakhs.

(c) and (d). A case u/s 3/4 and 5 of Explosive Substances Act and 307/302 IPC has been registered at Police Station Sadar Bazar, Delhi on 3.1.96. One person namely Sadiq Sheikh @ Gazoli @ Gulam Hussan of village Seeloo, Sopore, Baramulla (J & K) has been arrested in connection with this bomb explosion. Three other accused persons have also been identified. Three other militants not connected with this case, have also been arrested.

The Delhi Police have recovered 2 AK 47, 2 AK 56 Assault Rifles, 14 magazines with 402 rounds of 7.62 mm calibre and one Chinese made stick grenade from Kashmir Valley on the basis of disclosure made by arrested persons.

(e) Among the steps taken to check recurrence of such incidents in future are formation to an Anti Terrorist Cell in each Police District, deployment of armed pickets at vulnerable strategic points; intensive mobile patrolling; distribution of educational literature amongst the people to make them more vigilant; deployment of spotters; displaying of photos of known terrorists at public places; stationing of PCR vehicles at strategic places and coordination meetings with the adjoining State.

[English]

SHRI MANORANJAN BHAKTA: Mr. Speaker, Sir, the devastating bomb explosion on 3rd of January in the Sadar Bazar area in Delhi tells upon the security lapses particularly in the capital of India. We all know that various agencies and militant organizations are trying to create complete lawlessness and also they are aiming to make serious attacks on the lives and properties of the people living in Delhi. I do not know whether the Government has taken appropriate action to gear up the security machinery by its intelligence agencies to find out these things. When the VIP areas are properly protected, then there is no reason why the ordinary people, the common people who are living in the areas of Delhi should not be protected appropriately. The lives of the VIPs and the ordinary men are the same.

MR. SPEAKER: You come to the question please.

SHRI MANORANJAN BHAKTA: As you know, there was arms-dropping at Purulia. Even in Delhi, so many sophisticated arms have been recovered by the police. It only shows that there is a definite (*Interruptions*)...

MR. SPEAKER: What is your question?

SHRI MANORANJAN BHAKTA: I am coming to the question right now. The question here is: Out of this, could the investigating agencies who have detained some persons, arrested some persons, find out whether those persons are in connivance with or in connection with the ISI of Pakistan on any other agency? That has not been reported. I would like specifically to know whether these arrested persons are having any connection with the ISI of Pakistan or any other terrorist organizations.

PROF. M. KAMSON: Sir, the Delhi police have been doing very well to check all these questions raised by the Member. We have already furnished that also in the answer that arrests have been made very well and still further steps are being taken up and measures are being taken up to check all these things, and to provide security not only for the VIPs but also for the common man. I have also given in that answer that these terrorists who have been arrested are connected with Jammu and Kashmir militants.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): Sir, I may add that those persons who have been arrested belong to the Hizbul Mujahideen and the I.S.I. is definitely supporting and financing them. Those people who have been arrested belong to the agents of the I.S.I. of Pakistan.

SHRI MANORANJAN BHAKTA: Sir, huge arms have piled up inside our country. I want to know whether the Government will take appropriate action to unearth these illegal arms throughout the country particularly in view of the coming general elections and seize them. I also want to know whether the Government is properly providing financial assistance or other means to the families and kith and kin of those deceased so that they can live comfortably.

PROF. M. KAMSON: Sir, there has been a big catch of arms. It has been published. Some 59 pistols were seized recently and still many measures are being taken up by the Police and other security forces. Regarding the assistance to the families of those who died, were having a system whereby the Delhi Police are giving Rs. 20,000 to the families of those deads who are majors and an amount of Rs. 10,000 to those dead who are minors.

SHRI MANORANJAN BHAKTA: What is this Rs. 20,000 or Rs. 10,000?

SHRI S.B. CHAVAN: Sir, I would like to supplement that in view of the forthcoming general elections—the hon. Member is very right that the I.S.I. agents have been able to spread explosives in different parts of the country. But, ultimately the law and order being the subject which is being handled by the respective State Governments it is for the respective State Government to take action. We only coordinate and if they require any special assistance for fighting these terrorist activities, we certainly provide paramilitary forces and also other assistance that they require. But the basic responsibility is that of the State Government and whatever amount they consider reasonable they get but we cannot dictate form here.

[Translation]

DR. S.P. YADAV: You have referred to the property damaged in the Sadar Bazar bomb blast incident but I would like to know whether you have given any compensation to the next to the kin of the deceased and those whose property has been damaged?

[English]

PROF. M. KAMSON: Yes, Sir. We have given Rs. 50,000 in each case.

[Translation]

SHRI KALKA DAS: Mr. Speaker, Sir, the law and order situation is worse in the country. In this House too, the ISI is blamed for disturbing our internal security. But, measures have

not been taken to contain its activities. Consequently, the terrorists have managed to sneak into the capital. It was due to security lapse that the bomb blast took place in Sadar Bazar area of the capital. The hon. Home Minister has stated that ISI agents have been nabbed in this case too. The quantum of compensation announced for the injured and the next to the kin of the deceased is meagre. This incident took place because of the lapses on the part of the Police. Just now, the hon. Home Minister stated that law and order is a State Subject. As far as Delhi is concerned, the law and order is in the hands of the Central Government. Hence, the Central Government decides on compensation. Whether the Central Government propose to put Delhi Police Under the control of Delhi Government like other States so as to effectively, monitor law and order situation? My another question is, whether the Government also propose to increase the amount of compensation?

[English]

PROF. M. KAMSON: Yes, Sir. The matter regarding giving the Delhi Police to the Delhi Government has been minutely considered. So far, the best thing or the best policy being adopted is that the Delhi Police cannot be compared to any other State Police. It is because it has got international Characteristic. Moreover, it has to look after the VVIPs from foreign countries including the Prime Ministers, Presidents and dignitaries. Moreover, inflows of continuous visits of Chief Ministers and Governors are there in Delhi. So, all these things are to be taken care of up by the Delhi Police. So, it cannot be given to the Delhi Government. That has been our considered view.

[Translation]

SHRI KALKA DAS: The Compensation is meagre. Whether there is a proposal to increase it?

[English]

DR. KARTIKESWAR PATRA: There are a few ways by which the terrorists can come through.

SHRI S.B. CHAVAN: Sir, it is the State Government who give the amount of relief that is required. Actually, this is a misnomer to call it compensation. We cannot possibly think in terms of compensating any person, we can think of providing a relief and the relief is provided by the respective State Governments and not the Central Government. If the norm is increased, then the State Governments are bound to ask that since you have increase the norm, we do not have the capacity to pay more. So, it is the Central Government who will have to pay more.

SHRI RAM NAIK: What are you paying?

SHRI S.B. CHAVAN: Actually, they have to ask something. Certainly, we are prepared to give them assistance in different forms, not in the case of relief... (Interruptions).

DR. KARTIKESWAR PATRA: Sir, the Government has taken some steps to check recurrence of such incidents. Terrorists are coming through railways and through roadways. They are coming through both the ways. So, what steps are being taken at Delhi Railways Station, Ghaziabad Railway Station and other stations which are within the Delhi jurisdiction and roadways? Different ways are there - they are coming by bus, by truck. What steps are being taken to check such recurrence of their infiltration, to identify whether they are coming with some sort of explosives or arms?

PROF. M. KAMSON: A lot of measures have been taken up. Recently, we have established an Anti-terrorist Cell in police, in each of the districts, as well as Armed Pickets are deployed in vulnerable and strategic points such as railway station, airport or any other vulnerable areas. Moreover, we have got different ways of giving special patrolling and different steps are being taken up and several measures have been taken up.

SHRI RAM KAPSE: Hon. Speaker, Sir, while replying to the question, the hon. Home Minister has replied that in each police district a separate cell has been formed. I would like to know whether it has been formed in each police district throughout India or it is for Delhi only.

SHRI S.B. CHAVAN: It is for Delhi only.

SHRI RAM KAPSE: Secondly, whether as far as railways are concerned, you are more vigilant after the Mumbai explosion started in Mumbai, especially in Kalyan Junction three years back on Diwali day and I have found that no preparation as far as railways are concerned is made after that.

MR. SPEAKER: This is a question relating to Sadar Bazar.

SHRI RAM KAPSE: There is one more question. It is reported that Dawood had become Pakistan national. Is it true? If it is so, as far as Mumbai is concerned, what more vigilance has been taken up?

SHRI S.B. CHAVAN: I will require a notice for this.

SHRI RAM KAPSE: As far as separate cell in each police district is concerned, is it applicable to Delhi only?

SHRI S.B. CHAVAN: It is applicable to Delhi only.

[Translation]

SHRI SURYA NARAYAN YADAV: Mr. Speaker, Sir, Delhi is the capital of India. If any incident occurs in Delhi, it has its impact all over the country. The hon. Ministers are sitting here. I want to know from the Government whether measures have been taken to check such incidents through a sophisticated mechanism? I have put this question because your reply does not mention anything about it.

[English]

SHRI S.B. CHAVAN: We try to collect the information, especially about the areas about which we already have information. There are areas where the hide-cuts for the terrorists are known. There are certain sympathizers also in particular areas and we have collected information for four or five areas that they have been hiding in those areas. But in rest of the matters, it is the sophisticated weaponry which has been provided and we do not have any other gadgets with us.

[Translation]

SHRI RABI RAY: Mr. Speaker, Sir, the hon. Home Minister has stated that the ISI has a hand in the Sadar Bazar Bomb blast. He had given similar tough statement earlier about the ISI and the movement of its activists towards North East. I would like to know from the hon. Home Minister about America's stand of declaring Pakistan as a terrorist State. Further, is there any scope for negotiations at diplomatic level with Pakistan about the activities of ISI?

[English]

SHRI S.B. CHAVAN: Sir, this is a wider issue. It is a fact that the American Government was on the point of declaring Pakistan as a State sponsoring terrorism. But some how, I cannot possible explain as to why they have gone back on it. Now there is a different kind of feeling. At the diplomatic level these issues are being pursued. This is the only thing that I can say now.

[Translation]

PROF. RASA SINGH RAWAT: Mr. Speaker, Sir, right now, the hon. Home Minister admitted in his reply that Delhi Police have to discharge various responsibilities, be it the activities of the ISI or incidents of bomb-blasts masterminded by the terrorists, in which innocent lives are lost. I want to know from the hon. Minister, through you, whether the Government propose to

augment the strength of Delhi Police.

[English]

SHRI S.B. CHAVAN: Sir, this is a suggestion for action. I accept the point that the strength of the Delhi Police will have to be increased because of different responsibilities that they have to discharge. But we have taken up this issue with the Finance Ministry and after we get the approval, the strength will be increased.

SHRI INDER JIT: Mr. Speaker, Sir, the I.S.I. is known to be taking advantage of a large number of unauthorised foreigners now residing in Delhi. Therefore, I would like to know whether any attempt has been made to find out the total number of unauthorised foreigners now in Delhi. Secondly, what is being done to detect and deport them in the interest of security?

SHRI S.B. CHAVAN: Sir, actually we have requested all the State Governments concerned to identify where these people are. The policy of the Government is that those who have come prior to 1971, they are being regularized. But there is hardly any justification for those who came thereafter to stay on. Sometimes they come with valid documents and stay longer, Sometimes they do not have the documents at all, but still they succeed in staying on. Ultimately, if the respective State Governments were not to take steps they even come to Delhi and I have seen that they have gone even upto Rajasthan also. But efforts are being made to see that all those who came to India in an unauthorised manner are sent back. Every effort is being made in that direction.

SHRI INDER JIT: What is their number?

SHRI S.B. CHAVAN: I will not be able to say that.

[Translation]

SHRI MOHAMAD YUNUS SALEEM: Mr. Speaker, Sir, the hon. Home Minister has stated that the incidents of terrorism in Delhi have been masterminded by Hizbul, Muzahiddin of Kashmir. We all know that Kashmiri people come to Delhi during winter season in a large number in order to sell out blankets and shawls.

I have received complaints that the Kashmiris who come here for selling out shawls and other things have been arrested after the bomb blast incident in Sadar Bazar. Their belongings have been seized. Despite all out efforts, neither their belongings have been returned nor they have been released. I have also come to know that no incriminating materials have been recovered from a large number of them which could establish

their links with the terrorists. I want to know from the hon. Home Minister, through you, as to whether any such incident has come to his notice and if not, whether he will look into the fact that the innocent Kashmiris are released and their belongings returned to them?

[English]

SHRI S.B. CHAVAN: Sir, it is a fact that there are a large number of Kashmiris who come to Delhi during winter season and they go to other places also. I have also the information that some of the terrorists who happen to know some of these innocent people, come and say that these are the people to whom we are related to. Thereafter, in the investigation if there is some direct or indirect connection found then, of course, I cannot possibly help in the matter. But if all the details are given to me that in fact they had no connection whatsoever and that they have not even given any kind of assistance or shelter and in spite of that their goods have been seized and these innocent people are being harassed by the police, certainly I will look into it.

SHRI MOHAMMAD YUNUS SALEEM: Have you received such complaints or not?

SHRI S.B. CHAVAN: I have not received any such complaints. But I cannot rule out the possibility that there can be certain cases wherein such harassment may be there. But if it is brought to my notice certainly I will look into it.

[Translation]

#### Foreign/Private Assistance for Oil Sector

\* 43.+ SHRI RAMPAL SINGH:  
SHRI RAJENDRA AGNIHOTRI:

EXPLORATION BLOCK :  
FOURTH ROUND :

<i>Name of Company</i>	<i>Name of the block</i>
1. Consortium of Hindustan Oil Exploration Company (HOEC) and Mafatal Industries, both of India.	GN-ON-90/3 in Pranhita-Godavari (Gondwana) onshore basin.
2. Consortium comprising M/s. Albion International Resources, Inc. of U.S.A., Complex Resources Limited of Australia, M/s. Niko Resources Canada and HOEC of India.	KG-O S-90/1 in Krishna-Godavari offshore basin.

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have sought assistance from foreign countries and private companies in oil sector;

(b) if so, the details thereof including the names of such oil fields;

(c) whether any agreement has been reached in this regard during the last six months;

(d) if so, the details thereof; and

(e) the extent to which the production of oil and natural gas is likely to increase as a result thereof?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (e). A statement is laid on the Table of the House.

#### STATEMENT

(a) to (e). The oil sector has been opened up for private investment including foreign investment in the exploration and production of oil and gas, refining and marketing of petroleum products. There have been nine rounds of bidding for exploration and two rounds of bidding for the development of small-sized and medium-sized fields under production sharing arrangements. So far contracts have been approved for 16 exploration blocks and 18 small/medium-sized fields, the details regarding which are given below: